

दिया गया है और सारे बाजार में "इको-नौमिक ब्लैक आउट" सा किया हुआ है। इस के बारे में क्या गवर्नमेंट कोई निर्णय देगी?

Sardar Majithia: It is true that it was declared out of bounds. But I have not got the latest information, but I can give this assurance that I will look into that question and I will see that it does not remain out of bounds any longer.

Mr. Speaker: This seems to be a small matter, but several hon. Members seem to be interested in this, and the whole town seems to be up against it. This kind of relationship between the military and the civilian population is not welcome. Next question.

Sepoy Clerks

*833. { **Shri Warior:**
Shri Kunhan:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that the services of sepoy clerks recruited during the post-war period are not counted for increments etc. on their appointment in civil services; and

(b) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) No. Completed years of military service rendered by an ex-serviceman on a basic pay equal to, or higher than, the minimum of the scale of pay of civil post to which he is appointed are counted for increments in fixing his initial pay.

(b) Does not arise.

Shri Warior: When havildar clerks are recruited, they are given these increments and promotion. Why is this discrimination in the case of sepoy clerks alone?

Shri Datar: It is not a discrimination. The hon. Member asked a question regarding sepoy clerks and that is why this answer has been given.

Shri Warior: The havildar clerks are also in the same category. But when they are transferred to civilian posts, they are given increments and all the facilities. Why are they denied to the sepoy clerks?

Shri Datar: We are following a uniform policy in this respect.

Shri V. P. Nayar: A uniform policy of discrimination.

Shri Kodiyan: Is it a fact that the services of only those who are drawing a basic pay of Rs. 55 at the time of retrenchment from the military are taken into account in deciding the question of increment and seniority?

Shri Datar: What I have stated is quite clear. All the completed years of service are taken into account and the basic pay that they were drawing there is taken into account, in connection with the basic pay of the posts to which they are appointed. Either the same pay or a higher pay is given.

Estate Duty Act, 1953

*834. **Shri S. C. Samanta:** Will the Minister of **Finance** be pleased to state:

(a) whether Government propose to amend the **Estates Duty Act, 1953** according to the advice and recommendations of the **Taxation Enquiry Commission**; and

(b) what are the difficulties, if any, faced by Government in implementing the recommendations of the **Taxation Enquiry Commission**?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) and (b). The matter is under consideration.

Shri S. C. Samanta: May I know whether it is a fact that in all other countries, the exemption limit is the lowest than in India?